

Annexure – 3

Name of the corporate debtor: Ten K Overseas Limited; Date of commencement of CIRP:22.04.2022 ;Date of commencement of Liquidation: 18.08.2023(Copy of the order was served to Liquidator on 23.08.2023) List of creditors as on:16.10.2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party						% of voting share in CoC
1	Canara Bank	17.09.2023	50,48,47,266.00	50,48,47,266.00	Working Capital Limits and Term Loan	504847266.00	504847266.00	NO	77.20%	-	-	-	-	NA
2	Intec Capital Limited	05.05.2022	12,01,41,818.00	13,06,41,818.00	Loan	130641818.00	130641818.00	NO	22.80%	-	-	-	-	No revised claim had been submitted by this financial creditor during the liquidation process. Thus as per Regulation 12(2) (c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the claim form which was submitted by you before the previous IRP or RP during the corporate insolvency resolution process shall be deemed to be submitted/ considered by the Liquidator under the liquidation process. Also as per the regulation 21A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 it is to be noted that as no claim form is submitted by the FC and no communication/ intimation has been received in this regard of its decision regarding the relinquishment of the security interest in Form-C or Form-D of schedule II (whichever is applicable), any security interest / asset shall be presumed to be the part of the liquidation estate. On verification of claim form submitted before Previous IRP/ RP in the said case, we have observed that, an amount of Rs 1,05,00,000/- (Rupees One Crore Five Lacs Only) has been kept as Collateral Money bearing interest @ 7.75% Quarterly Compounded against the loan availed by the Corporate Debtor. It is to be noted that any amount of the corporate debtor
	TOTAL		62,49,89,084.00	63,54,89,084.00		63,54,89,084.00	63,54,89,084.00		100%					